

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17357/2013

(Arising out of impugned final judgment and order dated 08/11/2012 in FA No. 657/2012 passed by the National Consumers Disputes Reddressal Commission, New Delhi)

H.K.SINGLA

Petitioner(s)

VERSUS

AVTAR SINGH SAINI

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 17358-17359/2013

(With appln.(s) for directions and Office Report)

SLP(C) No. 17360-17362/2013

(With appln.(s) for directions and Office Report)

Date : 18/01/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE N.V. RAMANAFor Petitioner(s) Mr. Abhishek Swarup, Adv.
Ms. Charu Singhal, Adv.
M/s Manoj Swarup & Co., AORFor Respondent(s) Mr. Pawan Kumar Singh, Adv.
Ms. Madhusmita Bora, AORUPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioner, let the matter be listed after four weeks.

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master